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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010521052026**

\+ O.M.P.(MISC.)(COMM.) 843/2026, I.A. 29921/2026 & I.A. 29922/2026

ESCORTS LIMITED NOW ESCORTS KUBOTA LIMITED
.....Petitioner

Through: Mr. Priyesh Mohan, Advocate.

versus

SHREE BALAJEE INFRA EQUIPMENT PVT LTD
.....Respondent

Through: Mr. Harshit Agarwal, Adv.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% 30.10.2026

1. The present petition has been filed under Section 29A(4) read with Section 29A(5) of the Arbitration and Conciliation Act, 1996[1] seeking an extension of the mandate of the learned Sole Arbitrator by a period of three months to enable the passing of a consent award in the arbitral proceedings between the parties.

2. *Vide* procedural order dated 27.02.2024, the learned Arbitrator recorded that the parties had agreed that the seat of the arbitration shall be at New Delhi.

3. Learned Counsel appearing on behalf of the Petitioner submits that the parties have executed a Final Settlement Agreement dated 29.07.2026, pursuant to which their disputes stand settled, and only

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Signing Date:31.10.2026 15:08:17

the passing of a consent award remains before the learned Sole Arbitrator. However, the mandate of the learned Sole Arbitrator, as extended, had expired on 26.07.2026, thereby necessitating the filing of the present petition.

4. Issue notice.

5. Notice is accepted on behalf of the Respondent by Mr. Harshit Agarwal, Advocate.

6. Learned Counsel for the Respondent submits that he has no objection to the extension of the mandate of the Sole Arbitrator.

7. Considering the stage of the arbitral proceedings and the fact that the parties have amicably settled their disputes, the mandate of the learned Sole Arbitrator is extended by a period of three months with effect from today, to enable the passing of the consent award in terms of the Final Settlement Agreement dated 29.07.2026. The intervening period, if any, shall also stands regularised.

8. In view of the aforesaid, the present petition is disposed of. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 30, 2026/*gunn*

[1] "Act" hereinafter

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